



**FRIDAY, 26 MARCH 2021**  
**11.30 A.M.**

**1. QUESTIONS**

**(a) STARRED QUESTIONS**

Questions in Starred list (Corrected) to be orally answered.

**(b) UNSTARRED QUESTIONS**

Replies to Questions in Unstarred list (Corrected) to be laid on the Table.

**2. PAPERS TO BE LAID ON THE TABLE**

**1. DR.PRAMOD SAWANT, Chief Minister** to lay the Performance Budgets for the year 2021-22 in respect to the following Demands for Grants:

1. State Registrar cum Notary Services( Demand No.10 )
2. Goa College of Art ( Demand No.44)
3. Tribal Welfare(Demand No.81 )
4. Goa Gazetteer (Demand No.79)
5. Electricity Department (Demand No.76)
6. Factories & Boilers (Demand No. 59)
7. Forest (Demand No.68)
8. Social Welfare (Demand No. 57)
9. Education (Demand No.34)
10. Municipal Administration (Demand No.55)
11. Museums (Demand No.46)
12. Finance Debt. Management ( Demand No.32)
13. Police (Demand No.17)
14. Vigilance ( Demand No.22)
15. Directorate of Accounts (Demand No.08,A-2 and 09 )
16. Directorate of Public Grievances ( Demand No.29 )
17. Directorate of Planning Statistics & Evaluation ( Demand No.75 )
18. Directorate of Art & Culture ( Demand No.43)
19. Government Polytechnic Curchorem( Demand No.39 )

**3. POSTPONED CALLING ATTENTION**

**SHRI. ROHAN KHAUNTE, MLA,** to call the attention of the Chief Minister to the following:-

“Apprehensions and anxiety in the minds of the people due to the incomplete works relating to the Atal Setu Project. The project was inaugurated in January, 2019, however the projects is still undergoing progress / repairs till date. The arm connecting to Panaji remains incomplete while the bridge is constantly being repaired for potholes. The number of accidents recorded on the bridge alone is strikingly high and requires urgent attention. In addition the potholes and sharp-ridged and deep which can lead to accident and vehicular damage. The bridge was inaugurated 2 years ago, however, it is still having active manpower and open construction works. The steps Government proposes to take in this regard”.



**4. PRIVATE MEMBERS' RESOLUTIONS**

1. **SHRI LUIZINHO FALEIRO**, MLA to move the following:

“This House strongly recommends the Government that as a rule adequate access should be decreed to all land-locked structures that are due for development.”

2. **SHRI RAVI NAIK**, MLA to move the following:

“This House resolves that a bypass road from Ponda Tisk Dhavali up to Borim bridge be constructed to avoid traffic congestion and prevent accidents as the existing road is very narrow in nature and was constructed much before liberation.”

3. **SHRI ROHAN KHAUNTE**, MLA to move the following:

“This House strongly recommends the Government that the Coastal Zone Management Plan (CZMP) should be reverted back to the panchayat level where the voice of every concerned Goan can be heard in a statutory manner. There are discrepancies in the present draft under consideration which are completely divergent from the earlier CZMP. The opinion of stakeholders, concerned villagers and panchayat officials have been neglected let alone be heard. Conversely, it has been observed that fishing villages, particularly in village Penha de Franca, have been declared arbitrarily. As per the 2011 notification, these marking need to be done in a village-wise manner. However, the marking of fishing villages have been done in a ward wise manner. These arbitrary changes will not only have a long term effect on the Coastal Zone Management Plan but also deprive traditional dwellers including fishermen from the benefits of such notifications.”

4. **SHRI VIJAI SARDESAI**, MLA to move the following:

“This House strongly recommends the Government that preventive Health check-up be included under the DDSSY Scheme in order to enable the people of Goa this facility which is necessary to ensure citizens of the State get quality health check-up facility in various Hospitals all over Goa.”

5. **SHRI ALEIXO R. LOURENCO**, MLA to move the following:

“This House unanimously recommends to the Union Ministry of Shipping to exempt Mormugao Port Goa from the provisions of Sec. 22(2), Sec.25 and Sec.26 of the Major Port Authorities Bill 2020 passed in Parliament insofar as exclusion of municipal, local or Government regulations and master plans are concerned, considering the small geographical size of Goa State and the consequences and impact on public participatory, planned and sustainable development in the State.”